

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, P A T N A

O.A.NO.: 540 OF 2005

[Patna, this Friday, the 19<sup>th</sup> Day of August, 2005]

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C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.

.....  
Smt. Usha Devi & Ors.

Vs.

Union of India & Ors.

Counsel for the applicants. :- Shri R.K.Bariar.

Counsel for the respondents.:- Shri Santosh Kr. Jha, ASC.

O R D E R [ORAL]

Justice P.K.Sinha, VC :- This is an application for compassionate appointment of applicant no.2 on account of death of his father, Kaushal Kishore Singh, in harness who was husband of applicant no.1, Usha Devi. It is submitted that at the time of death of the employee the applicant was a minor and vide Annexure-A/4 the authority had advised him that his case could be considered after he attained the age of 18 years. This letter is dated 11.09.2001. Learned counsel submits that representation was filed by the applicant no.1 for appointment of her son, applicant no.2, as he had by then attained majority. This representation is dated 23.11.2003. It is submitted by the learned counsel for the applicants that this representation which was filed on the suggestion of the Postal authority, has remained unanswered and unconsidered.

2. Shri Santosh Kumar Jha, the learned Addl. Standing Counsel appearing on behalf of the respondents submits that he has no instructions



about Annexure-A/5 but if that has remained unattended, that may be disposed of by the concerned authority.

3. Since it is claimed that representations for compassionate appointment are pending, this application is disposed of with direction to respondents to pass an order on the representations of the applicant dated 23.11.2003 as well 29.12.2004, which are annexed under Annexure-A/5 series, if those ~~being~~ <sup>have</sup> remained undisposed of till now, within a period of three months of the receipt of a copy of this order by passing a speaking order. The applicants are also directed to submit before respondent no.4 a copy of this order as well a copy of the application with annexures, within three weeks of the passing of this order.

4. With the aforesaid direction, this OA stands disposed of. No costs.



[P.K.Sinha]/VC

skj